2613

102

be collected in time to enable it to complete the project as scheduled. Another important consideration is that the term loan should not be disproportionately large in relation to the shair capital, so that the burden of interest charges and repayment of the principal does 1 ot impose a heavy financial strain on a sugar cooperative, thereby affecting it conomic viability.

Extension of breat water at Ratnagiri 1332. SHRI VITHAL GADGIL:

SHRIMATI SUSHIIA SIIANKAR ADIVARE (AR:

SHRI B T KEMPARAJ: SHRI JANARDHANA REDDY: SHRI MAQ'OOD ALI KHAN'

Will the Minister of SHIPPING AND TRANSPORT be p ased to state

- (a) whether the Government of Maharashtia have asked for an additional loan assistance of Rs 150 lak is for the extension of break water at Rati igiri; and
- (b) if so, the actio—taken by Government with regard thereto?

THE MINISTER OF SHIPPING AND TRANSPORT (SHR! KAMLAPATI TRIPATHI) (a) and (1) The Government of Maharashtia have requested for enhancement of the Fourtl Plan allocation by 1.5, 150 lakhs, among other things, for the extension of the brakwater at Ratnagiri poit, from 1500 feet length to 1900 feet. The views of the State Government regarding the extension of the breakwater will be given due consideration in the light of technical and economic aspects of the proposal.

Subsidised Rent from the Workers

1333. SHRI VITHAL GADGIL:

SHRIMATI SUSHILA SHANKAR ADIVARELAR:

SHRI B. T. KEMPARAJ: SHRI JANARDHANA RFDDY: SHRI MAQNOOD AH KHAN:

Will the Ministe of WORKS AND HOUSING be please to state:

- (a) whether Maharashtra Government have represented to Central Government that eligible industrial workers of closed industrial units there should be charged subsidised tent till they regain their status as industrial workers; and
- (b) if so, the 1016401 of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING

(SHRI OM MEHTA): (a) and (b) The Government of India have in 1970 agreed to a proposal from the Government of Maharashtra to allow the allottee-industrial workers of three closed Mills to retain the houses allotted to them under the Integrated Subsidised Housing Scheme for Industrial Workers and Economically Weaker Sections of Community. The decision on the point that the ineligible workers should not be required to pay economic rent but should only be charged subsidised ient from the date the mills were closed to the date they regained or would regain the status of industrial workers was left to the discretion of the State Government. The State Government were however informed that they have to pay the requisite additional charge's to the Central Government for the period 12 question, and that these additional charges could be added to the running expenditure of the mills.

The Government of Maharashtra have recently sent a general proposal that the houses occupied by such industrial workers or their families should be deemed to have leen withdrawn from the industrial pool and transferred to the economically weaker sections programme under the scheme with effect from the dates(s) they ceased to be industrial workers. No decision on this request has been taken by Government.

Charter of demands by the employees of Lady Hardinge Medical College and Hospital

1334. SHRI D. K. PATEL: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

- (a) whether a Charter of Demands has recently been submitted by the employees of Lady Hardinge Medical College and Hospital, New Delhi; and
- (b) if so, the details thereof and the decisions taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) Yes.

(b) The action taken on the major demands is indicated below:

Demands	Action Taken
1. Raising of the rate of interest on Provident fund acumulations.	The rate of interest has been increased from 4% to 5% with effect from 1st April, 1973 in accordance with the decision by the Board of Administration.
	The Board has decided to reschedule—the in- vestments which—may enable them to pay 6% from 1st April, 1974